

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 663/TT/2020

Date: 07.06.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for “Circuit-I of Tirunelveli-Muvathapuzha (Cochin) 400kV quad D/C line (Tirunelveli to Edmon on Multi Ckt line and Edmon to Cochin on D/C line) (Asset-I) and Circuit-II of Tirunelveli-Muvathapuzha (Cochin) 400kV quad D/C line (Tirunelveli to Edmon on Multi Ckt line and Edmon to Cochin on D/C line) (Asset-II) under Transmission System associated with Kudamkulam Atomic Power Project (2X1000 MW)” in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.6.2021:

2. Clarify/submit the following information:

- i. Forms 9, 9A, 9B (in .xlsx format) for Asset-I and Asset-II
- ii. Soft copy of IDC statement (in .xlsx format) for Asset-I and Asset-II
- iii. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for Asset-I and Asset-II.
- iv. RCE – III for the instant Transmission Scheme along with details of apportioned cost for Asset-I and Asset-II
- v. Liability flow statement for Asset-I and Asset-II as per the format provided at Annexure-I to this letter.
- vi. Confirm whether additional ACE is expected beyond 2023-24.

- vii. Confirm whether liabilities in respect of initial spares have been discharged as on COD.
 - viii. Confirm that the instant assets are currently in use.
 - ix. Confirm whether all the assets under the instant Transmission Scheme have been completed.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Encls:AA

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										
Asset-II	Party - A										
Asset-II	Party - B										
...	...										

TL/SS/Communication Systems etc.